

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:2642
ANSWERED ON:16.12.2008
INDUSTRIAL HOUSES IN MINING SECTOR
Khairi Shri Chandrakant Bhaurao

Will the Minister of MINES be pleased to state:

- (a) whether a large number of industrial houses have shown interest in mining sector;
- (b) if so, the details thereof;
- (c) the details of mines allotted in public sector/private sector during the last three years; and
- (d) the total revenue earned by the Government from this sector during the last three years?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICAL AND FERTILIZER AND MINES (SHRI B.K. HANDIQUE)

(a) to (c) In order to obtain mineral concession, an Indian national or a company as defined in section (1) of section 3 of the Companies Act, 1956 has to apply to the State Government concerned. Prior approval of the Central Government is required in respect of minerals mentioned in the first schedule of the Mines and Minerals (Development & Regulation) Act, (MMDR) 1957 before grant of mineral concession by the State Government. The details of prior approval conveyed by Ministry of Mines for grant of mineral concessions during the last three years are available on the website of the Ministry of Mines (www.mines.nic.in).

(d) Under section 9 and 9A of the Mines and Minerals (Development & Regulation) Act, (MMDR) 1957, a lessee pays royalty/dead rent to the State Government concerned as per the rates notified from time to time. The data regarding collection of royalty/dead rent by State Governments is not centrally maintained.